

BEFORE THE NATIONAL GREEN TRIBUNAL AT MADRAS

APPLICATION. No. 188 of 2021 (SZ)

Between

S.Sakthivel,

Environmental Protection & Anti-Pollution Group,

S/o. P.K. Subramaniam,

Alagu Vinayakar Kovil Street,

Fairlands, Salem-636016,

Email id- bindusakthi@yahoo.com

Ph-7449213709

...Applicant

AND

**MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
(MOEF&CC),**

Rep. by its Secretary to Government,

Union of India,

Indira Paryavaran Bhavan,

Jor Bagh Road,

New Delhi-110003.

And others

...Respondents

COUNTER STATEMENT
FILED BY THE 5th RESPONDENT

M.ABDUL RAZACK

M.A. ARSHAD

A. DHAMODARAN

Counsel for 5th Respondent

No.412, New Additional Law Chamber,

4th floor, High Court Buildings,

Chennai-600 104.

Mobile No. 9444056021, 8939425194

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Dated at Chennai on this 16th day of February 2022.



Counsel for Respondent 5

1

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BEFORE THE NATIONAL GREEN TRIBUNAL AT MADRAS

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And others
...Respondents

COUNTER STATEMENT FILED BY THE 5th RESPONDENT

It is respectfully submitted as hereunder.

1. This Respondent had gone through the entire averments and allegations contained in above application filed by the applicant and deny the



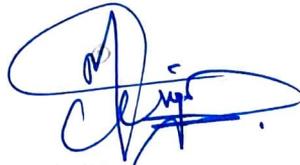
Dr.K.K Manojan. MD
Director
Sree Gokulam Medical College &
Research Foundation, Venjaramood
Thiruvananthapuram - 695 607

same except those which are specifically admitted hereunder, and the applicant is put to strict proof of the allegations made against this respondent.

2. It is submitted that the above application filed by the applicant is devoid of merits and not maintainable either on law or facts and circumstances of the case. The entire allegations are baseless and born out of misconception of facts and malafide intention to tarnish the reputation of this respondent. This respondent denies the averments contained in para 1 of the application. This respondent submits that the applicant with malafide intention and dishonest intention has filed this application without verification of facts and therefore the applicant has no public interest for the protection of the environment in filing this application before this Hon'ble forum.

3. It is submitted that the applicant has arraigned this respondent namely Sri Gokulam Medical College and Research Foundation as 5th respondent however the medical college is established by foundation of non-resident Indians a public charitable and educational trust and the trust has not been made as a party to the above petition. The 5th respondent is not a juristic person and therefore the above petition filed against the 5th respondent a non-juristic person is not maintainable and therefore the above application in son far as the 5th respondent is concerned is liable to be dismissed in limini.

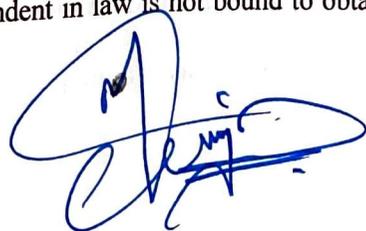
4. It is submitted that this respondent specifically denies the averments and allegations contained in para 6 as false and misleading in so far as this



Dr.K.K Manojan. MD
Director
Sree Gokulam Medical College &
Research Foundation, Venjaramood
Thiruvananthapuram - 695 607

respondent is concerned, since this respondent has not violated any mandatory provision as alleged by the applicant. This respondent submits that they have completed the construction of the medical college and hospital as early in 2004 and the college has also started its function from the academic year 2006-2007 onwards and therefore the application of notification dated 14-09-2006 issued by the Ministry of Environment and Forest and subsequent notifications are not applicable in so far as this respondent is concerned. It is further submitted that the aforesaid notification of MOEF dated 14-09-2006 is applicable only for new projects or activities or on the expansion and modernization of the existing projects and therefore the said notification is not applicable to this respondent as they have completed the construction of the medical college and hospital as early in 2004 and started functioning from the academic year 2006-2007 much before the notification was issued.

5. This respondent further submits that in so far as the averments contained in paragraphs 7 and 8 are concerned this respondent has nothing to do with the same. This respondent specifically denies the averments and allegations contained in para 9 of the application as the same is not applicable in so far as this respondent is concerned. It is submitted that the schedule I of the notification dated 27-1-1994 has no applicability in so far as the activities of this respondent is concerned and this respondent in law is not bound to obtain



*Dr.K.K Manojan. MD
Director
Sree Gokulam Medical College &
Research Foundation, Venjaramood
Thiruvananthapuram - 695 607*

any environmental clearance certificate for construction of medical college and hospital by virtue of the 1994 notification.

6. This respondent denies the averments and allegation contained para 10,11 and 12 and further submits that the notification dated 14-09-2006 issued by the MOEF is applicable only for new projects or activities or the expansion or modernization of existing projects and it is not applicable to already completed projects prior to the issuance of 2006 notifications. This respondent as stated supra had completed the project as early in 2004 and the trust also received the essentiality certificate as early in 2004 vide communication No.62286/S3/2003/H&PWD for establishment of medical college. **The copy of the said communication issued by the Government of Kerala is enclosed as Annexure R5(a).** It is further submitted that this respondent owns a 300 bedded Hospital established in the year 2004 and on this basis the essentiality certificate was issued by the government to the Trust for running a medical college.

7. It is submitted that the Medical Council of India conducted an inspection of the medical college as early on 11th and 12th February and thereafter the government of India, Ministry of Health and Family Welfare, Department of Health in number U.12012/101/2004-ME(P-II) dated 17-8-2005 issued letter of



Dr.K.K Manojan. MD
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Sree Gokulam Medical College &
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permission for establishment of new medical college by the trust in the name and style of Sri Gokulam Medical college and research foundation. **The said letter of permission is enclosed as Annexure R5(b).**

8. It is submitted that the government of Kerala vide GO(Rt)No.2641/05/H&FWD dated 09-09-2005 has approved the establishment of new medical college in the name and style of Sri Gokulam Medical college and Research Foundation with an annual intake capacity of 50 students during the academic year 2005-06 under section 10(A) of the Indian Medical Council Act, 1956. It is also submitted that the Government also accorded sanction to the Commissioner for entrance examinations to fill up 50 % of the total seats i.e. 25 seats in the above institution from the state merit list under Government quota for the academic year 2005-2006 and therefore it is evident that this respondent had started functioning of the medical college from the academic year 2005-2006 well before the issuance of 2006 notification which has no retrospective effect. **The said Government order is enclosed as Annexure R5(c).** It is further submitted that the medical council of India vide letter MCI-34(MC)2005-KER 21017 dated 31-01-2006 has directed this medical college to reduce the admission of students in the management quota for the next academic year i.e. 2006-07 for adjusting an excess admission. **The copy of the said letter is enclosed as Annexure R5(d).** It is further submitted that the



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university of Kerala has granted provisional affiliation for this respondent vide letter No.AC-B4/25749/2004 dated 22-09-2005 and **the said letter of provisional affiliation is enclosed as Annexure R5(e).**

9. It is further submitted that the Kerala Pollution Control Board the 4th respondent here in as per letter in file No.PCB/HO/TVM/BMW/04/2006 dated 26-12-2006 granted authorization to this respondent to operate a facility for generation, collection, storage, treatment, and disposal of bio medical waste in the hospital premises attached to the medical college. The said consent which was initially valid up to 25-12-2009 and subsequently renewed periodically and now the same is valid up to 30-06-²⁰²³~~2024~~ vide consent No.PCB/HO/TVM/ICO-R/11/2018 dated 05-11-2018 which is admitted by the 4th respondent in the report filed by them on 23-09-2021 before this Hon'ble tribunal. **The copy of the said consent to operate issued by the 4th respondent is enclosed as Annexure R5(f).**

10. It is submitted that averments and allegations contained in para 13 to 16 of the above application is not applicable in so far as this respondent is concerned since this respondent completed the construction of hospital and the medical college prior to the issuance of 2006 notification and subsequent amendments. It is further submitted that the 2006 notification issued by the MOEF is applicable for construction of new projects or activities or expansion



Dr.K.K Manojan, MD
Director
Sree Gokulam Medical College &
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or modernization of projects and there are no such specific allegations in the above application filed by the applicant as against this respondent is concerned.

11. This respondent denies the averments contained in para 17 as false and made with misconception of facts. This respondent is not liable to get environmental clearance certificate from the respondents 1 to 3 since the notification dated 14-09-2006 is not applicable in so far as this respondent is concerned for the reason that this respondent completed the construction of medical college and hospital as early in the year 2004 and also commenced the operation from the academic year 2005-06 as stated in the aforesaid paragraphs and therefore the contention of the petitioner is liable to be rejected.

12. It is further submitted that the averments and allegations contained in para 18 to 20 of the above application is not applicable in so far as this respondent is concerned and therefore the petition against this respondent is liable to be dismissed for the simple reason that the petitioner has filed this application against this respondent without verifying the facts in a hurried manner with a malafide intention and obvious reasons.

13. This respondent denies the averments contained in para (a) to (e) of the grounds since the environmental clearance certificate based on the 2006



*Dr.K.K Manojan. MD
Director
Sree Gokulam Medical College &
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Thiruvananthapuram - 695 607*

notification and further amendment is not applicable in so far as this respondent is concerned for the reason stated supra.

14. This respondent further submits that so far 12 batches of M.B.B.S students completed their course and 5 batches of students are still pursuing their studies in their college. It is submitted that their college is also having post graduate students pursuing their studies and all the students were admitted to their college based on National Eligibility cum Entrance Test (NEET) under the National Medical Commission Act 2019.

15. This respondent further states that the interim prayer and the main prayer sought against in so far as this respondent is concerned is not maintainable for the aforesaid reasons and therefore this respondent prays this Hon'ble tribunal may be pleased to reject the prayers and dismiss the application in so far as this respondent is concerned with exemplary cost to the petitioner and thus render justice.

Dated at Chennai this 16th day of February 2022


Counsel for 5th Respondent.



Dr. K. K. Manojan, MD
5th Respondent.
Sree Gokulam Medical College &
Research Foundation, Venjaramood
Thiruvananthapuram - 695 607

VERIFICATION

I, Dr.K.K.Manojan, Director- Sri Gokulam Medical College and Research Foundation Venjarammodu, Trivandrum, Kerala-695607, the 5th respondent herein do here by verify that what is stated in the afore said paragraphs 1 to 15 is true to the best of my knowledge and belief and I have not suppressed any material fact.

Verified at Trivandrum on this 16th day of February 2022.



A handwritten signature in blue ink, appearing to be "Dr. K.K. Manojan".

5th Respondent

Dr.K.K Manojan. MD
Director
Sree Gokulam Medical College &
Research Foundation, Venjaramood
Thiruvananthapuram - 695 607

ANNEXURE R5(a)

Dir. Res.



GOVERNMENT OF KERALA
FORM-2

Subject: REVISED ESSENTIALITY CERTIFICATE

No.62286/S3/2003/H&FWD
The Department of Health

Dated: 23.09.2004.

To

The Chairman
Foundation of Non-Resident Indians,
Mathu Memorial Buildings,
Kochulloor, Medical College P.O.
Thiruvananthapuram-695011.

The desired certificate is as follows:

1. No. of institutions already existing in the State: 14 (5 Govt. Medical Colleges+ 2 Co-Op Medical Colleges+ 7 Private Unaided Self Financing Medical Colleges).
2. No. of seats available or No. of doctors being produced annually: 1600
3. No. of doctors registered with the State Medical Council: 32480
4. No. of doctors in Government Service: 5806
5. No. of Government posts vacant and those in rural/difficult areas: 539
6. No. of doctors registered with Employment Exchange: 1265
7. Doctors population ratio in the State: 1:5523
8. The No. of doctors being produced annually now is not sufficient enough to meet the ever increasing demand of the literate population of Kerala. Secondly, more number of brilliant students who are unable to get admission locally go to the neighboring states and get admission paying hefty capitation fee. Thirdly, there are 539 numbers of vacancies in the Government Health sector as of now. Fourthly, there is a need for reducing the ratio among the population and the no. of doctors.
9. As of now, only students domiciled in the state are given admission in the Government Medical Colleges. However, certain number of seats are

...2...

earmarked for allocation under the Central Pool. The question of imposing restriction on students who are not domicile in the state will be decided as per the existing guidelines of Government of India and the Medical Council of India.

- 10. The area in which the applicant desires to establish Medical College requires such an institution of this kind. There is a demand for better medical facilities and medical professions as well.
- 11. Doctor-patient ratio proposed to be achieved 1:2000
- 12. This Certificate is valid for the year 2004-2005

Sri.A.M.Gopalan, Chairman, Foundation of Non-Resident Indians, registered office at Thiruvananthapuram, Kerala State has applied for establishment of a Medical College at Venjaramoodu, Thiruvananthapuram. On careful consideration of the proposal, the Government of Kerala has decided to issue a revised Essentiality Certificate to the applicant for the establishment of a Medical College with 100 seats.

It is certified that:-

- (a) The applicant owns and manages a 300 bedded hospital which was established in 2004.
- (b) It is desirable to establish a Medical College in the public interest.
- (c) Establishment of a Medical College at Venjaramoodu, Thiruvananthapuram by ~~the~~ Foundation of Non-Resident Indians Charitable Trust is feasible.
- (d) Adequate clinical materials as per the Medical Council of India norms is available.

It is further certified that in case the applicant fails to create infrastructure for the Medical College as per MCI norms and fresh admissions are stopped by the Central Government, the State Government shall take over the responsibility of the students already admitted in the College with the permission of the Central Government.

Yours faithfully,



(Signature of the competent Authority)

23/10/04

M. Ramamurthy
Principal Secretary,
Health & F. W. Dept.

ANNEXURE R5 (b) EXP P5

LoP.Special post

No.U.12012/101/2004-ME (P-II)
 Government of India
 Ministry of Health and Family Welfare
 Department of Health

Nirman Bhawan, New Delhi
 Dated the 17th August, 2005

LETTER OF PERMISSION

To,

The Trustee,
 Foundation of Non-Resident Indians
 Mathu Memorial Building,
 Kochulloor, Medical College P.O.
 Thiruvananthapuram - 695 011(Kerala)

Subject: Establishment of new medical college in the name and style of "Sree Gokulam Medical College & Research Foundation" at Trivandrum, Kerala - Permission of the Central Govt. - Regarding.

Sir,

In continuation of this Ministry's letter of intent of even number dated 8.7.2005 and in pursuance of the direction of Supreme Court of India in W.P. No.330 of 2005. I am directed to convey the approval of the Central Government to the establishment of a new medical college in the name and style of "Sree Gokulam Medical College & Research Foundation" at Trivandrum, Kerala by Foundation of Non-Resident Indians, Thiruvananthapuram with an annual intake of 50 (fifty only) students with prospective effect i.e. from the academic session 2005-06 under Section 10 (A) of IMC Act, 1956 as amended.

2. This permission of the Central Govt. for establishment of the college and admission of students is initially for a period of one year. It will be renewed on yearly basis on verification of achievement of annual target set out in the project report. This process of annual renewal of permission will continue till such time the establishment of medical college and expansion of hospital facilities are completed as per norms of Medical Council of India. The college shall not admit more than one batch of students against this letter of permission. The college shall also apply to Medical Council of India for renewal of permission well before the commencement of next academic session. While applying for such renewal, the achievement in terms of infrastructure, staff and equipment as spelt out in the time bound action plan and as required by Medical Council of India norms must be clearly indicated. The next batch of students shall not be admitted unless renewal of permission is granted by the Central Government.

3. This permission is subject to the Bank Guarantee of Rs. 7.00 crores furnished by Foundation of Non-Resident Indians, Thiruvananthapuram for the establishment of medical college and hospital found to be adequate/genuine on all counts. The admission process for the academic year 2005-06 has to be completed in accordance with the prescribed time schedule.

4. Kindly acknowledge receipt of this letter.

Yours faithfully,



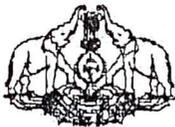
(Aastha S. Khatwani)
Director

Copy to:

1. The Secretary, Medical Council of India, Kotla Raod, New Delhi - 2 alongwith Bank Guarantee of Rs. 7.00 crores in original. He is requested to get the Bank Guarantee verified about its genuineness.
2. The Secretary, Health & Family Welfare Department, Government of Kerala, Thiruvananthapuram, Kerala
3. The Registrar, University of Kerala, Thiruvananthapuram, Kerala.



(Aastha S. Khatwani)
Director

ANNEXURE - B5(6)
Exh. RSC

GOVERNMENT OF KERALA

Abstract

Health & Family Welfare Department - Academic - Admission to MBBS course in Sree Gokulam Medical College & Research Foundation during 2005-06 - Sanction accorded - Orders issued.

Health & Family Welfare (S) Department

GO(Rt)No.2641/05/H&FWD

Dated, Thiruvananthapuram, 09/09/2005

Read:-Letter No.V.12012/101/2004-ME(P11) dated 17/08/05 of Govt. of India, Ministry of Health & Family Welfare, Department of Health, New Delhi.

ORDER

Government of India, as per letter read above, has conveyed the approval of the Central Government for the establishment of a new Medical College in the name and style of Sree Gokulam Medical College & Research foundation at Thiruvananthapuram, Kerala by Foundation of Non-Resident Indians, Thiruvananthapuram with an annual intake capacity of 50 (fifty only) students during the academic year 2005-06 under section 10(A) of Indian Medical Council Act, 1956 as amended.

In the above circumstances, sanction is hereby accorded to the Commissioner for Entrance Examinations to fill up 50% of the total seats (25 seats) in the above institution from the State Merit List under Government Quota for the academic year 2005-06, subject to the other conditions stipulated by the Government of India in the letter read above.

By Order of the Governor

P.K.RAJENDRAN
UNDER SECRETARY TO GOVT

To

The Commissioner for Entrance Examinations, Thiruvananthapuram
The Trustee, Foundation of Non Resident Indians, Mathu Memorial Building,
Kochulloor, Medical College PO, Thiruvananthapuram-11
The Director of Medical Education, Thiruvananthapuram
The Registrar, University of Kerala, Thiruvananthapuram
The Higher Education Department
Stock File//Office Copy

Forwarded//By Order

Section Officer

ANNEXURE R5(d)

Phone : 23232618, 23235178, 23236081
 23232618, 23235178, 23236081
 Telegram : MCIINDIA, CONCIND, New Delhi-2
 तार : मेडिकोसिड नई दिल्ली
 Fax : 0091-11-23236604
 Women)
 E-mail : mci@del3.vsnl.net.in,
contact@mciindia.org
 Website : www.mciindia.org



रैयान-ए-गालिब मार्ग, कोटला रोड,
 माता सुन्दरी महिला कॉलेज के सामने,
 नई दिल्ली-110 002
 Alwan-E-Galib Marg, Kotla Road,
 Opp Mata Sundari College(for
 New Delhi-110002

भारतीय आयुर्विज्ञान परिषद
 MEDICAL COUNCIL OF INDIA



MCI-34(MC)/2005-KER- 21012

0505E

The Secretary to Govt.
 Health & Family Welfare Deptt.,
 Govt. of Kerala, Thiruvananthapuram.

Subject: - Adjustment of seats in Govt. Quota in respect of colleges who have admitted students in excess of 50% Management Quota in Academic year 2005-06.

Sir,

I am directed to bring to kind attention that no college, in the light of the directions of the Hon'ble Supreme Court is entitled to admit students in the management quota beyond the permission limit of 50% of the annual intake capacity fixed by the MCI for the academic year 2003-04 and onwards.

On perusal of the lists of the 1st year MBBS students for the academic year 2005-06 submitted by the various medical colleges / Institutions, it was noted that several medical colleges / Institutions have admitted students in excess of their 50% management quota as fixed by the Hon'ble Supreme Court.

This matter was discussed and deliberated at length by the Executive Committee at its meeting held on 28.12.2005 wherein the members of the Adhoc Committee appointed by the Hon'ble Supreme Court were also present, wherein it was decided as under: -

"A suitable communication be sent to concerned State Government for the respective medical colleges/institutions where the admissions have been made by them in excess of their management quota for the Academic year 2005-06 by calling upon them to correspondingly reduce the admissions in the management quota for those medical colleges for the academic year 2006-07 and for corresponding increased allocation of the free seat candidates by the concerned State Govt. for the Academic year 2006-07, in those medical colleges/institutions so as to set-off the advantage gained by those medical colleges/institutions by their excess admissions in the management quota for the academic year 2005-06."

By perusal of the lists of students admitted by the medical colleges/ Institutions in your State, it is noted that the following Medical Colleges/Institutions have admitted the number of students in the 1st year of MBBS course for the Academic Year 2006-08 in excess of 50% Management Quota:-

#	Name of the College	Intake Capacity	Permitted in Management	Admitted in Management	Excess in Management
1	Dr. Somervel Memorial	100	50	53	03

Phone : 23232618, 23235178, 23236081
 दूरभाष : 23232618, 23235178, 23236081
 Telegrams : MEDCONCIND, New Delhi-2
 पत्र : मेडकॉन्सिन्ड नई दिल्ली
 Fax : 0091-11-23236604
 Women)
 E-mail : mcii@del3.vsnl.net.in,
contact@mciiindia.org
 Website : www.mciindia.org



ऐयान-ए-गालिब मार्ग, कोटला रोड,
 मारा सुन्दरी महिला कालेज के सामने,
 नई दिल्ली-110 002
 Aiwan-E-Galib Marg, Kotla Road,
 Opp Mata Sundari College (for
 New Delhi-110002

भारतीय आयुर्विज्ञान परिषद
 MEDICAL COUNCIL OF INDIA

2	Sree Gokulam Medical College & Research Foundation, Trivendrum	50	25	26	01
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In view of above mentioned decision of the Executive Committee and the Adhoc Committee, you are requested to reduce the 'missions' in the management quota for the following medical college for the academic year 2006-07 and for corresponding increased allocation of the free seat.

Name of the College,	To be reduced in Management Quota
Dr. Somervell Memorial CSI Hospital & Medical College, Karakonam	03
Sree Gokulam Medical College & Research Foundation, Trivendrum	01

Yours faithfully,

(Lt. Col. (Dr.) A R N Setalvad) (Retd.)
 Secretary

Enst. No.-MCI-34(MC)/2005-KER-

Date:

Copy forwarded for information to: -

- The Principal, Dr. Somervell Memorial C.S.I. Medical College & Hospital, Karakonam P.O., Thiruvananthapuram Distt. -695 504; Kerala.
- The Principal, Sree Gokulam Medical College & Research Foundation, Krincahehi Road, Venjamoodu P.O. Trivendrum - 395607.

(Lt. Col. (Dr.) A R N Setalvad) (Retd.)
 Secretary

ANNEXURE R5(e)

Exh. R5(e)

UNIVERSITY OF KERALA

Enclosures:.....
No. Ac.B4/25749/2004.Thiruvananthapuram
Dated: 22.09.2005

From

THE REGISTRAR

To

The Trustee and Authorized Signatory

Foundation of Non-Resident Indians

Gokulam Buildings, Ulloor,

Medical College P.O.

Thiruvananthapuram—12.

Sir,

Sub: Provisional Affiliation to Sree Gokulam Medical College and Research Foundation, Venjaramoodu, Thiruvananthapuram -2005-06—reg.

Adverting to the above, I am to inform you that the Vice-Chancellor, subject to ratification by the Syndicate, has accorded sanction to grant provisional affiliation, on the basis of the Inspection Reports, to the unaided Self-financing Medical College in the name and style of Sree Gokulam Medical College and Research Foundation, Venjaramoodu, Thiruvananthapuram by the Foundation of Non-Resident Indians, Gokulam Buildings, Ulloor, Medical College P.O., Thiruvananthapuram with an annual intake capacity of 50 (fifty only) students during the academic year 2005-06 for starting the MBBS Degree Course having a duration of four years.

I am, therefore, to request you to fulfil the following conditions in order to enable the University to issue orders for granting provisional affiliation:

1. An Initial Affiliation Fee of Rs.10,00,000/- (Rupees Ten Lakhs only) shall be remitted to the University.
2. An Annual Administration Fee of Rs.5,00,000/- (Rupees Five Lakhs only) for the academic year 2005-06 shall be remitted.
3. A Financial Guarantee of Rs.25,00,000/- (Rupees Twenty Five Lakhs only) which shall be deposited in a National Bank and the Fixed Deposit Receipt drawn in favour of the Educational Agency and endorsed in favour of the Registrar, University of Kerala shall be furnished to the University.
4. An amount of Rs.3,000/- (Rupees Three Thousand only) shall be remitted as Inspection Commission fee per member.

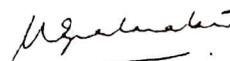
(contd. ...)

5. An agreement has to be executed on a stamp paper of the value of Rs.50/- (~~Rupees Fifty only~~) to the effect that the Educational Agency shall abide by the conditions regarding the extent of land, building, laboratory, library, playground etc.; service conditions of teaching/non-teaching staff, fee levied from the student, fee and other charges levied from the Educational Agency etc., prescribed by the University and the Government from time to time.
6. A Letter of Undertaking has also to be executed on a stamp paper of the value of Rs.50/- to the effect that the management shall grant admission on 50% of the total seats allotted strictly on merit basis and shall levy fees as decided by the Government or as prescribed in the aided college, from time to time.

The fee mentioned under Items 1, 2 and 4 shall be remitted either by cash at the University Cash Counter/Friends Counter (Janasevana Kendrams) or by Demand Draft drawn in favour of the Finance Officer, University of Kerala, Thiruvananthapuram. Drafts drawn on SBT Service Branch, Thiruvananthapuram, and Drafts drawn on District Co-operative Banks payable at State Co-operative Bank Head Office Branch, Thiruvananthapuram only will be accepted. *(It may be noted that, whenever remittance is made to the University towards the fees for various purposes, by way of Demand Drafts, an additional amount of Rs.10/- shall be levied along with the fee towards service charges).*

The Provisional Affiliation order will be issued only on fulfilment of the above requirements specified.

Yours faithfully,



Deputy Registrar (Acad. II)
For Registrar



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/HO/TVM/ICO/13075/09

Date of issue :05/11/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/HO/TVM/ICO-R/11/2018

Valid upto 30.06.2023

Ref : As per consent no.PCB/HO/TVM/ICO-R / 04/2016 dated 03/02/2016, validity up to 30/06/2018.

The 'Integrated Consent to Operate' issued as per reference above to M/s SREE GOKULAM MEDICAL COLLEGE & RESEARCH FOUNDATION,KARINJATHIROAD,VENJARAMOODU P.O, THIRUVANANTHAPURAM-695607. is hereby renewed up to 30/06/2023 and issued to M/s SREE GOKULAM MEDICAL COLLEGE & RESEARCH FOUNDATION,KARINJATHIROAD,VENJARAMOODU P.O, THIRUVANANTHAPURAM-695607
The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	30/06/2023
2	Capital Investment	Rs.9331 lakhs
3	Annual Fee	Rs.2,64,500/-
4	Category	Red
5	Scale	Large
6	Fee remitted	Rs.13,24,975/-

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	
as per previous consent					

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III. CONDITIONS

1. Bio-Medical waste generated in the hospital shall be treated and disposed off as per Bio-Medical Waste Management Rules,2016.

2. Balance arrears of Rs.93,859/- as per G.O.(P) No. 2/2017/Env. dated 04.11.2017 shall be remitted to the Board on or before 4/05/2019.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

K SAJEEVAN

Digitally signed by K SAJEEVAN
Date: 2018.11.15 15:24:15
+05'30'

DATE :08/11/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To

M/s.SREE GOKULAM MEDICAL COLLEGE & RESEARCH FOUNDATION,
KARINJATHI ROAD,
VENJARAMOODU P.O,
THIRUVANANTHAPURAM-695607.

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.